

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 433/MP/2024**

**Coram:**  
**Shri Jishnu Barua, Chairperson**  
**Shri Ramesh Babu V., Member**  
**Shri Harish Dudani, Member**

**Date of Order: 6<sup>th</sup> February, 2025**

**In the matter of**

Petition under Section 79(1) (a) and 79 (1) (b) of the Electricity Act, 2003 seeking approval of the Amendment Agreement dated 16.08.2024 of the Power Purchase Agreement dated 14.08.2024 between NTPC and MSEDCL and the Amendment Agreement dated 16.08.2024 of the Power Sale Agreement dated 14.08.2024 between NTPC and ACME Renewtech Private Limited.

**And**

**In the matter of**

**NTPC Limited,**  
NTPC Bhawan, SCOPE Complex,  
Institutional Area, Lodhi Road,  
New Delhi – 110003.

**Vs**

**1. Maharashtra State Electricity Distribution Company Limited & Ors.,**

Prakashgad, Plot No. G-9,  
Anant Kanekar Marg Bandra (E),  
Mumbai-400051.

**2. M/s. ACME Renewtech Private Limited,**

Plot No.: 152, Sector 44,  
Gurgaon-122002, Haryana.

**...Respondents**

**Parties Present:**

Ms. Swapna Seshadri, Advocate, NTPC  
Ms. Harsha V Rao, Advocate, NTPC  
Shri Ankit Parsoon, Advocate, ACME Renewtech Private Limited  
Shri Aman Sheikh, Advocate, ACME Renewtech Private Limited  
Ms. Archita Kashyap, Advocate, ACME Renewtech Private Limited  
Shri Vinit Kumar, Advocate, ACME Renewtech Private Limited  
Shri Adarsh Kumar Bhardwaj, Advocate, ACME Renewtech Private Limited  
Shri Subham Singh, Advocate, ACME Renewtech Private Limited  
Ms. Rashmi Vaish, Advocate, ACME Renewtech Private Limited

Ms. Sanjeevani Mishra, Advocate, ACME Renewtech Private Limited

**ORDER**

The Petitioner, NTPC Limited, has filed the present Petition with the following prayers:

*“a. Allow to recover Approve the Amendment to the PPA between NTPC and Acme and the PSA between NTPC and MSEDCL, documents marked as **Annexure A 1** and **Annexure B 1** to the petition;*

*b. Pass such other further order(s) as the Commission may deem just in the facts of the present case.”*

2. During the course of the hearing for admission on 28.1.2025. the learned counsel for the Petitioner sought permission to withdraw the instant Petition and requested to adjust the filing fees paid in the instant Petition against the Petition to be filed in the future, if any.

3. In view of the submissions of the learned counsel for the Petitioner, the Petitioner is permitted to withdraw the present Petition. However, we are not inclined to adjust the filing fees paid in the present Petition.

4. Accordingly, the Petition No. 433/MP/2024 is disposed of as withdrawn.

Sd/-  
**(Harish Dudani)**  
Member

sd/-  
**(Ramesh Babu V.)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson